

National Company Law Tribunal

Allahabad Bench

CANO.51n-
- CP No. 81/ND/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE COMPANY: Tej Kumar Press Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of Companies Act, 1956.

Sl. NO.	Name	Designation	Representation	Signature
1.	Zeyaul Haque	Adv.	Respondents	
2.				

- 1) R. P. Agrawal Advocate
2) Rajesh Tiwari Advocate
3) Parties are represented by their respective counsels. Argument in respect of impleadment application are heard and still continued.

Meanwhile, the respondent/company petition in the impleadment application is granted liberty to file reply affidavit in rebuttal of the document as relied on by the applicant in his rejoinder to the reply of the impleadment application, which is annexed as Annexure no.A4 to A7 by way of affidavit may file rebuttal document, that is to be filed by two weeks.

The matter be listed on 4th October, 2017.

Dated:07.09.2017

Sd
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash